

No. 2117 Sp1. Gazette-II(7-G)

From

The Registrar General,  
Punjab and Haryana High Court,  
Chandigarh.

✓ The District & Sessions Judge,  
Chandigarh.

Dated: Chandigarh; the 26-11-2019

Subject: Establishment of commercial courts in U.T. Chandigarh.

Sir,

I am directed to refer you on the subject cited above and to forward herewith copies of Notification No. 10732-IH (8)-2019/16513 dated 01.11.2019 and No. 10732-IH (8)-2019/16516 dated 01.11.2019 received from the Chandigarh Administration, Home Department for information and taking further necessary action.

I am also to request you to assign the cases of Commercial Disputes as per notification No. 10732-IH(8)-2019/16513 dated 01.11.2019 to Additional District Judge-II/Additional District Judge-III, apart from Additional District Judge-I, in consultation with the Hon'ble Administrative Judge, keeping in view the number of said cases including original and appellate jurisdiction and further to assign the cases of Commercial disputes as per notification No. 10732-IH(8)-2019/16516 dated 01.11.2019 to the Civil Judge (Sr. Divn.) or Additional Civil Judge (Sr. Divn.) or Civil Judge (Jr. Divn.) having more than 5 years service depending upon the number of cases in consultation with the Administrative Judge.

Kindly acknowledge the receipt of this communication.

Encl : As above

*Rajwahi*  
Registrar (Gaz-II) 26/11/2019

Endst. 2118 Sp1. Gazette-II(7-G) dated 26-11-2019  
Copy forwarded for information and necessary action to the following:-

1. The Legal Remembrancer, Chandigarh.
2. The Director (Administration), Chandigarh Judicial Academy, Sector 43-D, Chandigarh.

3. The Member Secretary, State Legal Services Authority U.T. Chandigarh Additional Deluxe Building, Ground Floor, Sector 9-D, UT, Chandigarh
4. The Principal Secretary to Hon'ble the Chief Justice-cum-Registrar, Punjab and Haryana High Court, Chandigarh.
5. PS/PA/Reader to the Registrar General, Punjab and Haryana High Court, Chandigarh.
6. PS/PA/Reader/Steno to all Ld. Registrars, Punjab and Haryana High Court, Chandigarh.
7. PS/PA/ Steno to all the OSDs, Punjab and Haryana High Court, Chandigarh.

*Rajawalia*  
Registrar (Gaz-II) 26/11/2018

CHANDIGARH ADMINISTRATION  
HOME DEPARTMENT  
NOTIFICATION



Dated, Chandigarh the 11/11/19

No. 10732-IH(8)-2019/1653

In supersession of

Chandigarh Administration, Home Department's Notification No. 8/7/2-IH(8)-2019/10305, dated 02.05.2016 and in exercise of the powers conferred by Section 3 (1) and 3A of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 as amended from time to time and all other powers in this behalf, the Administrator, Union Territory, Chandigarh in consultation with Punjab and Haryana High Court hereby reconstitutes the Courts of Additional District Judge-I, II and III in U.T. Chandigarh as Commercial Courts to try cases of "Specified Value" of more than Rs. 50 lacs and also designate the said Courts as Commercial Appellate Courts for hearing appeals arising out of the judgments, decrees and orders passed by the Commercial Courts at the level of Civil Judge (Senior Division)/Additional Civil Judge (Senior Division) and Civil Judge (Junior Division) have more than five years service.

7/3/19

Chandigarh dated  
the 18.07.2019

Arun Kumar Gupta, IAS  
Principal Secretary Home,  
Chandigarh Administration.

Dated, Chandigarh the 11/11/19

No. 10732-IH(8)-2019/1654

A copy is forwarded to the Registrar General, Punjab and Haryana High Court, Chandigarh for information and necessary action with reference to his letter No. 1015/Spl.Gaz.II(7-G), dated 27.05.2019.

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5/11/19  
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Additional Secretary Home,  
for Principal Secretary Home,  
Chandigarh Administration.

Dated, Chandigarh the 11/11/19

No. 10732-IH(8)-2019/1655

A copy is forwarded to the Controller, Printing and Stationery, Union Territory, Chandigarh, with a request to publish this notification on the e-gazette portal.

Additional Secretary Home,  
for Principal Secretary Home,  
Chandigarh Administration.

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